

cent people are being killed there without any check, we are not ready to cooperate any longer. I am greatly surprised that B.J.P. which used to express great concern over this issue, has now started thinking that only a condolence Motion will be more than sufficient.

DR. VIJAY KUMAR MALHOTRA: We have Calling Attention Motion after that.

11.13 hrs.

[*English*]

CONDOLENCE ON BATALA KILLINGS

SHRI VASANT SATHE (Wardha): Let the condolence motion be moved and accepted first. After that, if you like, we do not want to come in the way of the introduction of the Bill about Punjab which has to come. And then, Sir, I would beg of you to take up the Adjournment Motion in all seriousness to discuss the Batala incident. This is how I would propose the things to be done.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): We have also given notice for discussion under Rule 193.

[*English*]

MR. SPEAKER: I shall now place the condolence resolution before the House.

"This House is deeply grieved over the ghastly killing of a large number of people due to a bomb blast in Batala yesterday and conveys its heartfelt sympathies to the families of the deceased."

I am sure the entire House agrees with it.

I would request the Members to stand in silence for a short while.

The Members then stood in silence for a short while

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, this is a very serious matter, no doubt about it. We have already condemned and shown our concern. We have given a notice already for discussion under Rule 193. But that discussion can start immediately after the introduction of the Constitution Amendment Bill. That is our suggestion. (*Interruptions*)

MR. SPEAKER: Let us proceed with the Question Hour.

[*Translation*]

SHRI MADAN LAL KHURANA: We have also given a notice for discussion under Rule 193.... (*Interruptions*)....

SHRI NATHU SINGH: We have given notices for a Calling Attention and for discussion under Rule 193.

[*English*]

MR. SPEAKER: There can be a Calling Attention also.

MR. SPEAKER:

Shri Harin Pathak .. Not present

Shrimati Basava
Rajeswari .. Not present

[*Translation*]

They given notice of questions and then are not present in the House.

Shri Satyagopal
Misra .. Not present

[English]

Shri Lokanath
Choudhary .. Not present

Prof. Shailendranath
Shrivastava .. Not present

Shri Gopi Nath
Gajapathi .. Not present

Shri Ram Sagar

11.17 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

Free Medical Aid to Cancer Patients

*317. SHRI RAM SAGAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to provide medicines and injections free of cost to cancer patients in Government hospitals;

(b) if so, the details thereof; and

(c) whether Government also propose to issue some guidelines to State Government employees suffering from cancer?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). Treatment to can-

cer patients in Government hospitals is provided either free or at a subsidised cost depending on the financial status of the patients.

(c) Various State Governments provide for reimbursement of cancer treatment expenses as per their own rules and instructions.

[Translation]

SHRI RAM SAGAR: Mr. Speaker, Sir, I had asked in part (c) of my question as to whether Government also propose to issue some guidelines to State Government employees suffering from cancer, in reply to which he had stated that various State Governments provided for reimbursement of cancer treatment expenses as per their own rules and instructions. I would like to know from the hon. Minister whether he will lay the rules of State Governments regarding reimbursement of cancer treatment expenses, which are different in each state, on the Table of the House?

[English]

SHRI NILAMANI ROUTRAY: Sir, there is a Central Cancer Board. Also in the States there are State Government Boards. They discuss among themselves. They also receive instructions from the Central Cancer Board. From time to time guideline are provide about the treatment.

About reimbursement in the States, they have got their own rules and accordingly they do.

[Translation]

SHRI RAM SAGAR: Mr. Speaker, Sir, I wanted to know from the hon. Minister